

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.367/94

Tuesday this the 15th day of March, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

CORAM:

K.C.Kuttappan,
Extra Departmental Mail Carrier,
Arippalam,
Irinjalakuda HO.

.. Applicant

By Advocate Mr.N.Nagaresh

vs.

1. Chief Postmaster General, Kerala Circle, Trivandrum.
2. Postmaster (Higher Selection Grade-I)
Irinjalakuda-680 121.
3. Assistant Superintendent of Post Offices,
Irinjalakuda Sub Division,
Irinjalakuda.
4. P.M.Sivaraman, Perumbala House,
Manavalassery Village, Kombra P.O,
Irinjalakudá.
5. Union of India, represented by its Secretary,
Ministry of Communications, New Delhi. .. Respondents

By Advocate Mr.K.Lakshmi Narayanan

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant an Extra Departmental Mail Carrier at Arippalam, Irinjalakuda seeks a declaration that he is entitled to be appointed as an Extra Departmental Stamp Vendor at Irinjalakuda Head Post Office, in terms of Annexures A3 and A4 orders in preference to 4th respondent.

2. He came here earlier with O.A.1833/93 for appointment for the same post. By Annexure A5 we directed the competent authority to consider the matter and, left it at that. Before long, fourth respondent also came to this Tribunal with O.A.98/94 seeking regularisation of his appointment as a Stamp Vendor in the same Post Office.

That application was also disposed of by us directing the competent authority to consider the claims of all eligible candidates including the present applicant and pass appropriate orders. That led to the impugned appointment. If applicant has any grievance, he must take it to the Post Master General having jurisdiction over the area, at least in the first instance.

2. From the large number of cases filed by Extra Departmental Agents in this Tribunal, we gather an impression that they recognise no superior authority in the department and that they treat this Tribunal as the battle ground, on which issues of sorts can be settled. We also find that many of the applications filed are closely inter-related, and that often the department is not aware of such relationship. The officials must clearly realise that at least in the first instance they must seek remedies at the hands of the departmental authorities and that the doors of this Tribunal are not kept wide open to entertain dubious claims. It is not our responsibility to attend to routine administrative transactions of any Government Department.

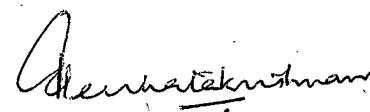
3. It will be the responsibility of every appointing authority in this Department to inform of every appointment and proposal for making appointment to the Post Master General, in whose jurisdiction he is, within one week of taking a decision in the matter. Such Post Master General shall maintain a register of all such cases and shall keep the Senior Central Govt. Standing Counsel of this Tribunal informed of such appointment/notifications. We say this because we have come across embarrassing situations of seemingly conflicting decisions and contempt petitions due to prolific litigation.

4. A copy of this order will be forwarded by the Registry of this Tribunal to the Chief Post Master General for taking necessary action by communicating this to the appropriate agencies. He will also

submit a report before this Court regarding compliance within one month of today.

5. With the above observations/directions, application is disposed of. No costs.

Dated the 15th March, 1994.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/16.3